

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 204**  
**IB-207/ND/2024**

**IN THE MATTER OF:**

**Saurabh Killa**

... **Applicant/Petitioner**

**Versus**

**M/s. Sankalp Buildwe11 Private Limited**

...

**Respondent**

**Under Section: 9 of IBC, 2016**

**Order delivered on 01.07.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Adv. Raja Ratan Bhura a/w Karan Desai a/w  
Shikhar Gandhi, Adv. Shikha Sethia Bhura

**For the Respondent** : None

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

There is no appearance on behalf of the Respondent, despite service of notice. The Applicant has also filed an affidavit that the present petition is not a collusive petition. Let the application be listed for consideration for admission on the basis of the pleadings available on record/DMS of this Tribunal. The proceedings qua the Respondents are set ex-parte.

List the matter on 16.07.2024.

**Sd/-**

**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**

**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**